

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/01758/2018

DATED THIS THE 20TH DAY OF AUGUST, 2019

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI C.V. SANKAR, MEMBER (A)

Sri (Dr.) Parimal Roy
S/o Late Gopal Chandra Roy
Aged about 57 years,
Working as Director,
Indian Council of Agricultural Research
(now under the order of suspension)
For the time being Residing at
Directors Quarters
Indian Council of Agricultural Research
NIVEDI, Bengaluru Applicant
(By Advocate M/s Subbarao & Co.)

Vs.

1. Union of India
Rep. by its Secretary
Ministry of Agriculture & Farmers Welfare
Dr. Rajendra Prasad Road,

New Delhi 110 001

2. The Director General
Indian Council of Agriculture Research,
Krishi Bhawan
New Delhi 110 001

3. The Director (Per)
Indian Council of Agriculture Research
Krishi Bhawan
New Delhi 110 001

....Respondents

(By Shri B.A. Chandrashekhar, Counsel for Respondent No. 1 & 2 and
Shri Sayed S. Kazi, Counsel for the Respondents)

O R D E R (ORAL)

(HON'BLE DR. K.B. SURESH, MEMBER (J)

All counsels agree that applicant had now been reinstated. The question of repatriation is a different matter altogether and two different causes of action cannot be merged together under the Administrative Tribunals Act. We grant liberty to the applicant. The stay of repatriation will be in force for another 3 days.

2. This OA is disposed off. No order as to costs.

(C.V. SANKAR)

MEMBER (A)

(DR.K.B.SURESH)

MEMBER (J)

Annexures referred to by the applicant in OA No. 170/01758/2018

Annexure A1:Copy of the advertisement no. 01/2016

Annexure A2:Copy of the memorandum dated 27.09.2016

Annexure A3:Copy of the relieving order dated 29.09.2016

Annexure A4:Copy of the order dated 07.10.2016

Annexure A5:Copy of the duty report dated 30.09.2016

Annexure A6:Copy of the order of suspension dated 07.09.2018

Annexure A7:Copy of the order dated 10.10.2018

Annexure A8:Copy of the Appendix-3 Delegation under CCS (CCA) Rules
dated 31.05.2001

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